Written Answers to

Revamping ot Coal India Ltd.

1092. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Coal India Ltd. is going for restructuring process and planning to improve production by enhancing mining development operations made in consultation with the Planning Commission and the Ministry of Finance; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (b) For enhancing coal production Coal India Limited envisages developing certain of their coal blocks through mine developer and operator mode for which a model document is being developed by the Planning Commission in consultation with Coal India Limited & other Stake holders.

Investigations in coal block allocation

†1093. SHRI THAAWAR CHAND GEHLOT: Will the Minister of COAL be pleased to state:

 (a) the number of coal block allocation orders involving coal scam cancelled by Government;

(b) the number of coal blocks for which the investigations are pending with Government;

(c) by when Government would complete these pending investigations; and

(d) the names of coal mines which have been served notices with regard to the above-said pending investigations?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) Government periodically monitors and reviews the development of allocated blocks as well as end use plants by the allocattee companies in the review meetings. Further, an Inter-Ministerial Group (IMG) has been constituted on 21.06.2012 under the chairmanship of Additional Secretary (Coal) to review the progress of development of allocated coal/lignite blocks and associated end use projects of the allocattees and makes recommendations to Government including recommendation for de-allocation. Wherever delays are noticed, Government issues show cause notices and advisories to such allocattees cautioning them to

[†]Original notice of the question was received in Hindi.

bring the coal blocks into production as per the guidelines/milestones chart. Based on the recommendations of the then Review Committee and now the IMG, the Government has so far de-allocated 47 coal blocks. Out of the 47 de-allocated coal blocks, 2 blocks were allocated again to new companies and in respect of 5 blocks allotted to National Thermal Power Corporation Ltd./Damodar Valley Corporation Ltd./ Jharkhand State Electricity Board, de-allocation letters were withdrawn.

The Central Bureau of Investigation (CBI) has registered 3 Preliminary Enquiry (PE) cases regarding alleged irregularities in allocation of coal blocks - relating to allocation of coal blocks to private companies during the period 2006-09, relating to allocation of coal blocks to private companies during the period 1993-2004 and relating to allocation of coal blocks to Government companies. The investigation by CBI is monitored by the Hon'ble Supreme Court of India.

Supply of coal to power plants in Karnataka

1094. DR. VIJAY MALLYA: Will the Minister of COAL be pleased to state:

(a) whether coal is supplied to power plants in Karnataka from far away States;

(b) if so, whether transporting coal to thermal power plants entails high transportation cost;

(c) if so, whether the Karnataka Government has represented to the Central Government for rationalization of coal linkage from coal be its located nearer to the State; and

(d) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Coal supply to power stations of Karnataka is mostly from the mines of Singareni Collieries Company Limited (SCCL) located in Andhra Pradesh and also from captive coal blocks allocated to Karnataka Power Corporation Limited (KPCL), located in Maharashtra. Coal is also supplied partly from Western Coalfields Limited (WCL) located in Maharashtra and from Mahanadi Coalfields Limited (MCL), located in Orissa. In the current year, up to November, 2013 despatch from CIL sources to power stations of Karnataka has been 3.09 MT which is 99% of Fuel Supply Agreement (FSA) commitment of 3.13 MT. However, during the last week of November 2013 and 1st week of December 2013, supply from MCL was affected due to law and order problems in Talcher Coalfields.